

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/966(KB)2020

**Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.
2. Hon'ble Member(T), Shri Harish Chander Suri**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19th February,
2021, 10:30 A.M**

Name of the Company		CENTRAL BANK OF INDIA Vs. MATIX FERTILISERS AND CHEMICALS LTD	
Under Section		IBC under Sec 7	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

1. Ms. Aparajita Rao, Advocate] For the Financial Creditor
2. Ms. Pallavi Gandhi, Advocate]

1. Mr. Joy Saha, Sr. Advocate] For the Corporate Debtor
2. Mr. Tridib Bose, Advocate]

ORDER

Ms. Aparajita Rao, Ld. Counsel present on behalf of the Financial Creditor. Mr. Joy Saha, Ld. Sr. Counsel present on behalf of the Corporate Debtor

2. Ld. Sr. Counsel, appearing for the Corporate Debtor seeks time to arrive at a settlement on the matter, in terms of the proposals already received for consideration by Consortium of Lenders. At request and in the interest of settlement, time is granted.

3. List the matter on 21.04.2021 for consideration. Liberty to mention is granted.

(Harish Chander Suri)
Member (Technical)

(Rajasekhar V.K.)
Member (Judicial)